

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

C.P.No.14/2003 in OA.NO.780/98

Friday this the 28th day of March, 2003.

CORAM : Hon'ble Shri A.V.Haridasan, Vice Chairman
Hon'ble Shri S.K.Hajra, Member (A)

Smt.Sulochana Chittibabu ...Applicant

By Advocate Shri S.P.Saxena

vs.

Union of India & Ors. ...Respondents

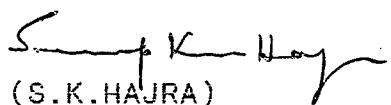
By Advocate Shri R.R.Shetty

TRIBUNAL'S ORDER

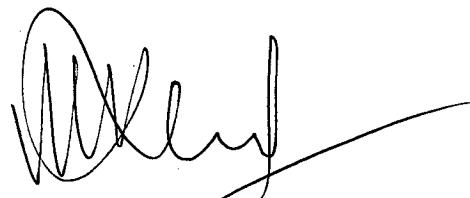
{Per : Shri A.V.Haridasan, Vice Chairman}

This Contempt Petition arises out of the decision in OA.No.780/98. The OA. was disposed of by order dated 14.12.1998 directing the respondents to give promotion, re-fixation of pay, seniority, re-calculation of pension, gratuity, family pension and consequential benefits in accordance with Government order dated 8.6.1994 and make payments to the applicant restricting the arrears to only 50% within four months. Alleging that respondents have not obeyed the Tribunal's direction by not implementing the same and therefore exhibited contumacious behaviour requiring action under Contempt Proceedings Act, the petitioner has filed this Contempt Petition. An Affidavit has

been filed by Major General B.S.Dhaliwal, Chief Engineer, Southern Command, Pune stating that the order could not be implemented in view of the pendency of the Writ Petition before the Hon'ble High Court of Bombay. However, when the matter came up today, Learned Counsel for the respondents produced a cheque for Rs.8,464/- drawn in the name of the petitioner and stated that by this payment, the order has been implemented. The counsel for the petitioner received the cheque on behalf of the petitioner. Since direction of the Tribunal has since been substantially complied with, although the Writ Petition is pending, we do not find any need to continue with this Contempt Petition. The Contempt Petition is closed. Notice is discharged.


(S.K.HAJRA)

MEMBER (A)


(A.V.HARIDASAN)

VICE CHAIRMAN

mrj.